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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No.133 of 1990.

Date of decision: November 29, 1990.

Dr.K.S.Rao Applicant.

Versus

Union of India and others ... Respondents.

For the applicant :: M/s.P.Palit,
B.Mohanty, A.Kanungo,
S.K.Mohanty, N.Patra,
Advocates.

For the respondents ... Mr.Tahali Dalai,
Addl. Standing Counsel(Central)

C O R A M:

THE HONOURABLE MR.B.R.PATEL, VICE-CHAIRMAN

A N D

THE HONOURABLE MR.N.SENGUPTA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? N^o
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

J U D G M E N T

B.R.PATEL, VICE-CHAIRMAN, The applicant who was a Veterinary Officer under the Dandakaranya Project was getting a non-practising allowance by virtue of the Office Memorandum of the Ministry of Finance, Department of Expenditure, Implementation Cell dated 29.9.1988. When he was appointed as Assistant Director, Veterinary and Animal Husbandry his pay was fixed taking into account the non-practising allowance of Rs.600/- he was getting. This was objected to by the Government of India who by their letter dated 30.1.1990

Prashant

(Annexure-A-16) ordered stoppage of payment of non-practising allowance to the applicant with immediate effect. The applicant has moved the Tribunal for relief against this order.

2. The Respondents in their counter have mentioned that the matter is still under consideration of the Government of India.

3. We have heard Mr.P.Palit, learned counsel for the applicant and Mr.Tahali Dalai, learned Additional Standing Counsel(Central) for the respondents and perused the papers. Admittedly, the matter is still under consideration of the Government of India, and we do not like to give our views in the matter at this stage. The applicant is however, at liberty to move the Tribunal if he feels aggrieved by the orders of the Government. We would however direct that the matter should be finalised within three months from the date of receipt of a copy of this judgment.

4. This application is accordingly disposed of. No costs.

Meekup 4
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29.11.90
Member (Judicial)



Burhan
.....
29.11.90
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
November 29, 1990/Sarangi.